



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/354/2020

Date of Order: 24.06.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sri Arun Baran Panda, son of late Gangadhar Panda,
Aged about 64 years by occupation service working
In the post of GDSBPM erst while EDBPM,
Dhengakend B.O. under Hura Post Office,
Residing at Vill. & P.O. Dhengakend Via Hura,
District Purulia – 723 130.



..... Applicant.

Versus

1. The Union of India
through the Secretary,
Ministry of Communication,
Department of Post, Dak Bhawan,
New Delhi – 110 001.
2. The Chief Postmaster General,
West Bengal Circle,
Yogayog Bhawan,
Kolkata – 700 012.
3. The Postmaster General,
South Bengal Region,
Yogayog Bhawan,
Kolkata – 700 012.
4. The Superintendent of Postoffices,
Purulia Division,
Purulia – 723 101.

..... Respondents.

For The Applicant(s): Mr. B. K. Chatterjee, counsel

For The Respondent(s): None

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Notice served. No one appears for respondents. Rule 16(1) of CAT (Procedure) Rules, 1987 is invoked. Ld. Counsel for the applicant is present and is heard.

2. This application has been preferred to seek the following reliefs:

"a) For an order directing the respondents to consider the claim of the applicant following the procedure laid down in the extent order and instruction of the department.

b) For an order directing the respondents to place the case of the applicant to the authorities concern and to decide the matter on top priority basis as provided under the departmental instructions;

c) For an order directing the respondents to consider the case of the applicant to give appointment to his dependent of the applicant in the light of the prevailing order on merits on compassionate appointment as expeditiously as possible."

3. At hearing, ld. counsel for the applicant would submit that since he had various ailments and had to undergo treatment and unable to perform duties, he had preferred representation to the authorities seeking compassionate appointment in favour of his son but the same has not been considered and that he would be satisfied if a direction is issued to the competent authorities to consider his representation dated 14.09.2019 (annexure A/6 to the O.A), in the light of the Postal GDA Rules, in regard to compassionate appointment to dependents.

4. Since an innocuous prayer has been made and as no fruitful purpose would be served by calling for reply as no speaking order is under challenge, we dispose of the O.A with a direction to the competent respondent authority to consider the representation dated 14.09.2019 in the light of the relevant Postal GDS Rules, within a period of 4 weeks from the date of receipt of a copy of this order and pass appropriate order



in accordance with law. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.

7. It is made clear that we have not entered into the merits of the matter and therefore all the points to be raised in the representation shall be open for consideration.

8. The present O.A accordingly stands disposed of. No costs.



(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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